

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
71/241- 242/PB/2020

IN THE MATTER OF:

Union of India, MCA
Vs.
Delhi Gymkhana Club

.... Petitioner/Applicant

.... Respondent

Order u/S. 241-242 of the Companies Act, 2013

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Union of India : Adv. Raunak Dhillon and Adv. Isha Malik
For the Applicant : Adv. Prateek Kumar, Adv. Smriti Nair in CA-
159/2024

ORDER

New CA-159/2024

Mr. Prateek Kumar, Ld. Counsel for the Applicant appears through VC.
At request, list the matter **on 18.07.2024 for physical hearing.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)